

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 610  
IB-1929(ND)/2019

IN THE MATTER OF:

M/s. AVJ Developers India Pvt. Ltd.

...PETITIONER

Vs.

M/s. RIO Height Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 26.09.2022  
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor

:Mr. Abhishek Anand and Mr.  
Mohak Sharma, Advocates.

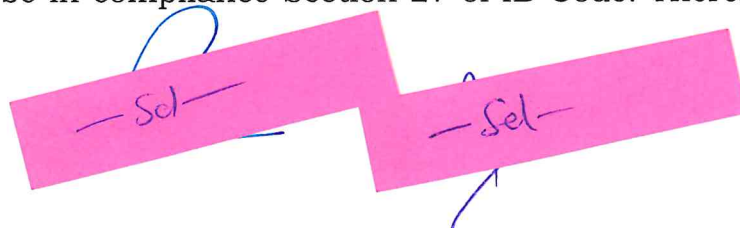
For the Respondent/Corporate Debtor

:Mr. Akshay Sharma, Advocate.

ORDER

Heard the submissions made by the Ld. Counsel for the Resolution Professional. Ld. Counsel has reiterated his earlier submissions that the RP was subjected to disciplinary proceedings of IBBI vide its order dated 20.07.2022 and as per the direction of the disciplinary committee vide its order dated 20.07.2022 the CoC of the Corporate Debtor in which Mr. Anil Tayal has provided his services (M/s. AVJ Developers India Pvt. Ltd.) was directed to decide whether to continue the services of Mr. Anil Tayal or not. The CoC has opted to discontinue the services of Mr. Anil Tayal but not proposed the name of the new Resolution Professional. Therefore, the Principal Bench of NCLT, New Delhi has directed the CoC to propose the name of new RP and the RP so proposed shall be in compliance Section 27 of IB Code. Therefore, Ld. Counsel

(Annu)



for the Resolution Professional (Anil Tayal) has prayed for grant of further time in this matter. Accordingly, three weeks' time is granted. Ld. Counsel for the Corporate Debtor is also present. List the matter on 21.10.2022.

— Sed —

(Rahul Bhatnagar)  
Member (T)

— Sed —

(P.S.N Prasad)  
Member (J)